

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 431 OF 2005

MADANLAL VERMA

..... APPELLANT

VERSUS

GANESH & ORS.

..... RESPONDENTS

O R D E R

We have heard the appellant appearing in person and the learned counsel for the respondents at length.

We are not inclined to interfere in the matter. The appeal is dismissed.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
JANUARY 12, 2011.